

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
**(Office of the Registrar General)**

\*\*\*\*\*

**Subject:-** Direction regarding listing of dropped/recused matters.


**Order**

**No:-** 20 of 2021/REG

**Dated:-** 04.03.2021

Hon'ble the Chief Justice has been pleased to direct that all Division Bench/Single Bench matters which could not be listed in the Advance List for any reason including recusals/non-availability of Bench, shall be placed before the concerned Registrar Judicial for the purpose of fixing next date in such matter.

**By Order**

  
(Jawad Ahmed)  
Registrar General

**No:** 424-440 /RG/LS

**Dated:** 04.03.2021

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.  
....for information
6. Registrars Judicial, High Court of J&K, Srinagar/Jammu.  
.....for information and compliance.
7. I/C NIC, Jammu, for uploading the same on the official website of the High Court.

  
Registrar General